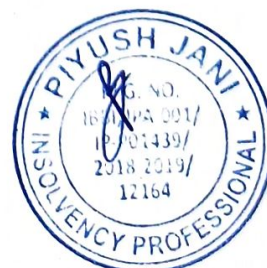


FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF AAM SKY GEOSPATIAL
SOLUTIONS PRIVATE LIMITED**

Sl No	PARTICULARS	DETAILS
1.	Name of corporate debtor	AAM SKY GEOSPATIAL SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01 st May 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC) – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TG2015PTC098746
5.	Address of the registered office and principal office (if any) of corporate debtor	ANK's Tower, #6-3-108/A 1 st Floor, Raj Bhavan Road, Somajiguda, Hyderabad, TG 500082 IN
6.	Date of closure of Insolvency Resolution Process	19 th October 2023
7.	Liquidation commencement date of corporate debtor	20 th October 2023 (Order copy published on 26 th October 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP-P01439/2018-2019/12164
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614 Email: capiyushj@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email: cirp.aamsky@gmail.com
11.	Last date for submission of claims	19 th November 2023

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the **Aam Sky Geospatial Solutions Private Limited** on **20th October 2023** (Order copy published on **26th October 2023**).



The stakeholders of **Aam Sky Geospatial Solutions Private Limited** are hereby called upon to submit their claims with proof on or before **19th November 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Date: 28/10/2023
Place: Hyderabad

Pari
Piyush Kisanlal Jani
Liquidator of
Aam Sky Geospatial Solutions Private Limited
Reg No. IBBI/PA-001/IP-P01439/2018-2019/12164
AFA No.: AA1/12164/02/231123/104886
AFA Validity Date: 23/11/2023
Address: Om Ashray, New Laxminagar, Behind
Mazar Ring Road, Gondia, Maharashtra, 441614
Email ID: capiyushj@gmail.com

Calchem Industries Told to Meet Again on its Revival Plan

Bankruptcy court says suspended directors have right to be part of meet

Maulik.Vyas
@timesgroup.com

Mumbai: A bankruptcy court in Mumbai has directed the resolution professional of Calchem Industries (India) to reconvene a meeting for the company's revival plan, adding that suspended Calchem directors have the right to access all the necessary documents and be part of the meeting that would approve the resolution program.

The ruling will likely set a precedent for promoters of bankrupt companies that are seeking to access all the resolution plans and also want to be part of the meetings when lenders discuss the resolution plans.

In the present case, the RP (Resolution Professional) failed to give notice of the ninth CoC (Committee of Creditors) meeting in which the resolution plan was approved," observed the division bench. "Therefore, we declare the CoC meeting as void, and the RP is directed to conduct such meeting again following the proper procedure of law," noted the bench in its order of October 20. In this case, NSE-listed Sadhana Nitro Chem's revival plan for Calchem Industries was approved by the lenders with 100% voting. Subsequently, the company's suspended board sought the tribunal's intervention to

set aside the approval of Sadhana Nitro Chem's resolution plan by the CoC, with the argument that they were provided with the link and details to attend the video meeting after it ended as a formality and to deprive of a meaningful participation in the CoC meeting.

"NCLT has shed light and provided detailed clarification with respect to rights of erstwhile promoters/directors of a corporate debtor," said Ruchi Khatlawala Pandya, Partner at law firm Little & Co. "Though the erstwhile directors stand suspended, section 24(3) of Insolvency & Bankruptcy Code obligates the RP to give notice of each meeting of CoC to the suspended board of directors and section 24(4) of the IBC entitles the suspended directors to attend the meeting, although, they have no right to vote."

Nishith Dhruva, managing partner of law firm MDP & Partners said, "NCLT's findings are centred around the RP's failure to send a notice of the CoC meeting, to the suspended directors, where the resolution plan was approved, as required by the Insolvency and Bankruptcy Code (IBC).

"The order highlights that the role of resolution professionals is pivotal in upholding fairness and transparency, ensuring a balanced playing field for all parties involved in the intricate world of corporate resolution," adds Dhruva.

SC To Look Into Consolidation of CIRPs Of 2 Firms

Indu.Bhan@timesgroup.com

The SBI-led lenders of Regen Powertech Pvt Ltd (RPPL) has sought the Supreme Court's view on whether the bankruptcy courts can direct consolidation of the insolvency proceedings of two companies, whose businesses are allegedly intertwined and inter-related, for speedy recovery of dues.

A Bench led by Justice Sanjiv Khanna sought response from the resolution professional and others on an appeal by the SBI-led Committee of Creditors questioning the National Company Law Appellate Tribunal's (NCLAT) decision directing consolidation of CIRPs of RPPL and its wholly-owned subsidiary Regen Infrastructure and Services Pvt Ltd (RISPL) and also setting aside of the approved resolution plan of RPPL.

The CoC argued that the appellate tribunal's jurisdiction cannot extend into entering upon merits of the business decision made by the CoC in its commercial wisdom, the appeal said, citing the insolvency law committee's March 26, 2018 report that specifically decided not to address the issue of group companies.

The RPPL lenders in April 2021 approved the resolution



plan of RPPL by 94.08 voting percentage and its total claim is for Rs 1306.40 crore.

The CoC of RPPL had opposed the consolidation while the CoC of RISPL had given a conditional consent for consolidation. Legal experts also say that the issue "requires an authoritative determination" by the SC as this plea of consolidation of insolvency proceedings applying group company doctrine is arising in several cases before the bankruptcy courts. "The IBC is silent on this aspect but the facts in some cases are very compelling where there is siphoning of funds. The SC will also have to consider the practical implementation of the proceedings after consolidation, if it accepts the NCLAT's opinion," says SC counsel Somiran Sharma.

The CoC through counsel Sanjay Kapur stated that the assets and finances of the two firms were completely distinct and separate.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
AAM SKY GEOSPATIAL SOLUTIONS PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	AAM SKY GEOSPATIAL SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01st May 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC) - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TG2015PTC0096146
5.	Address of the registered office and principal office (if any) of corporate debtor	ANK'S Tower, #6-3/106/A 1st Floor, Raj Bhawan Road, Somajiguda, Hyderabad, Tel 500082 IN
6.	Date of closure of Insolvency Resolution Process	19th October 2023
7.	Liquidation commencement date of corporate debtor	20th October 2023 (Order copy published on 26th October 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mt. Piyush Kisanlal Jani IBBI/PA-001/EP-01439/2018-2019/12164
9.	Address and email of the liquidator, as registered with the Board	Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614 Email: caspiyush@gmail.com
10.	Address and email to be used for correspondence with the liquidator	Address: G-19, Shreevardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspet, Warde Road, Nagpur, Maharashtra, 440010 Email: caspiyush@gmail.com
11.	Last date for submission of claims	19th November 2023

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the **Aam Sky Geospatial Solutions Private Limited on 20th October 2023** (Order copy published on 26th October 2023).

The stakeholders of **Aam Sky Geospatial Solutions Private Limited** are hereby called upon to submit their claims with proof on or before **19th November 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Piyush Kisanlal Jani
Liquidator of Aam Sky Geospatial Solutions Private Limited
Reg No. IBBI/PA-001/EP-01439/2018-2019/12164
AFA No.: AA/12164/02/231123/104886
AFA Validity Date: 23/11/2023
Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614.
Email ID: caspiyush@gmail.com

Date: 28/10/2023
Place: Hyderabad

Performance Highlights Q2 FY24

Consolidated profit after tax: ↑ 20%

Consolidated Results

(₹ In Crore)

Particulars	Q2 FY24	Q2 FY23	H1 FY24	H1 FY23	FY23
Total income	240	201	359	305	527
Share of profits of associates	1,464	1,200	2,824	2,126	4,667
Profit before tax	1,662	1,356	3,096	2,339	5,012
Profit after tax	1,491	1,243	2,907	2,212	4,851

Standalone Results

(₹ In Crore)

Particulars	Q2 FY24	Q2 FY23	H1 FY24	H1 FY23	FY23
Total income	1,679	1,637	1,792	1,734	1,937
Profit before tax	1,643	1,598	1,716	1,654	1,779
Profit after tax	1,571	1,574	1,627	1,617	1,712
Investments (at cost)	11,017	10,266	11,017	10,266	10,542
Investments (at market value)	1,63,707	1,54,674	1,63,707	1,54,674	1,32,034

BAJAJ HOLDINGS & INVESTMENT LIMITED | CIN: L65100PN1945PLC004656 | Website: www.bhil.in
Registered Office: C/o Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune - 411 035
Corporate Office: 6th Floor, Bajaj Finserv Corporate Office, Off Pune - Ahmednagar Road, Viman Nagar, Pune - 411 014

This is an abridged representation of the unaudited financial results of Q2 FY24 and is not for the purpose of legal compliance.
As required by regulations, the results have been prepared as per Indian Accounting Standards (Ind AS).

TTK Prestige LIMITED

Corporate Office: Nagarjuna Castle No. 1/1 & 1/2, Wood Street, Richmond Town, Bengaluru - 560 025. Ph: 91-80-68447100
Registered Office: Plot No.38, SIPCOT Industrial Complex, Hosur - 635 126, TamilNadu
Website: www.ttkprestige.com / Email: investorhelp@ttkprestige.com
CIN No.L85110TZ1955PLC015049

Extract of Standalone / Consolidated Financial Results of TTK Prestige Limited for the Quarter / Half Year ended 30th September 2023

Rs.in Crores (except EPS)

Sl. No.	PARTICULARS	STANDALONE					CONSOLIDATED				
		Quarter Ended		Half Year Ended		Full Year Ended	Quarter Ended		Half Year Ended		Full Year Ended
		Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
		30.09.2023	30.09.2022	30.09.2023	30.09.2022	31.03.2023	30.09.2023	30.09.2022	30.09.2023	30.09.2022	31.03.2023
1	Net Sales/Income from Operations (Net of Discounts)	683.67	807.86	1,233.70	1,407.59	2,625.72	729.47	842.35	1,317.09	1,471.40	2,777.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	83.68	115.04	151.60	192.71	349.52	79.51	113.73	143.76	186.84	343.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	83.68	115.04	151.60	192.71	349.52	79.51	113.73	143.76	186.84	343.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	62.17	85.70	112.64	143.33	260.16	59.04	83.85	106.35	137.14	252.73
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	61.82	85.57	110.63	141.67	258.41	54.39	72.28	103.68	115.91	255.95
6	Equity Share Capital (Face Value Re. 1/- per share)	13.86	13.86	13.86	13.86	13.86	13.86	13.86	13.86	13.86	13.86
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet					1,890.60					1,922.44
8	Earnings Per Share (of Re.1/- each) - Rs. Ps. (for continuing operations) Basic & Diluted (Not Annualised)										
	Basic Earnings Per Share	4.49	6.18	8.13	10.34	18.77	4.28	6.05	7.74	9.89	18.34
	Diluted Earnings Per Share	4.49	6.18	8.13	10.34	18.77	4.28	6.05	7.74	9.89	18.34

Notes:
The above is an extract of the detailed format of Financial Results for the Quarter / Half Year ended 30th September 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and the Company's website viz. www.ttkprestige.com

ISO 9001:2015
ISO 14001:2015
ISO 45001:2018
www.ttk.com
ID: 919926174

Date: 27th October, 2023
Place: Vadodara

On behalf of the Board
T.T. Jagannathan
Chairman

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Smart Appliances for a Smarter Kitchen.

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